(b) The CCI's enforcement and advocacy efforts in e-commerce, like in any other sector, are undertaken purely from the standpoint of competition and the effects that business practices are likely to have on competition in the markets, as per provisions of the Competition Act, 2002.

(c) On the basis of information filed by Delhi Vyapar Mahasangh (the informant), CCI has passed an order for a formal investigation u/s 26(1) of the Competition Act, 2002 to determine whether isues such as exclusive agreements, platform neutrality, deep-discounting and preferential listing by the POs (opposite parties) have any appreciable adverse effect on competition. The order is available on CCI's website: *https://www.cci.gov.in/sites/default/files/40-of-2019.pdf.*

Job loss in MNCs/private entities

971. SHRI RIPUN BORA: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether it is a fact that in the last six years period more than one crore people have lost their jobs from different MNCs and other private entities under the Ministry of Corporate Affairs;

(b) the number of complaints received by the Ministry during the last six years period, year-wise and subject-wise;

(c) the action taken or proposed by Government on the complaints; and

(d) the proposal of Government to make 'zero-complaints' country, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR): (a) to (d) The Government in Ministry of Corporate Affairs has no such information. The Ministry of Labour and Employment has also informed that there is no such information maintained.

Report on chit fund scam by SFIO

†972. SHRIMATI KANTA KARDAM: Will the Minister of CORPORATE AFFAIRS be pleased to state:

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†Original notice of the question was received in Hindi.

(a) whether the Serious Fraud Investigation Office (SFIO) has handed over its report on Chit Fund Scam to the Ministry;

(b) if so, the details thereof;

(c) whether the SFIO has exhorted Government to take retrospective action to protect life time savings of small investors; and

(d) if so, the steps taken or being taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR): (a) and (b) No report on Chit Fund Scam was sought from SFIO. However, during the last three years (till 31.01.2020), SFIO has submitted investigation reports in 15 cases involving 112 companies, which were allegedly involved in Multi-Level Marketing (MLM)/ Ponzi scheme activities.

(c) and (d) No such proposal has been forwarded by SFIO to the Ministry recommending any retrospective action to protect life time savings of small investors.

Details of CSR funds available and utilised by CPSUs

973. SHRI K.K. RAGESH: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) the details of CSR funds available and utilised, with each of CPSUs for the fiscal year 2018-19;

(b) the priority areas for which the CSR funds assistance have been considered and utilised;

(c) the details of utilisation of the CSR funds of CPSUs for the fiscal year 2018-19, State-wise; and

(d) the details of the CSR funds assistance, which have been considered and utilised through Non-Governmental Organisations for the fiscal year 2018-19 along with the names of such NGOs and the amount of funds sanctioned?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR): (a) As per the information provided by Department of Public Enterprises (DPE), the details of CSR funds allocation and CSR expenditure by